CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO. 618 OF 2009

Friday, this the 11th day of September, 2009.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER

- Employees Provident Fund Pensioners' Association Kerala represented by its President - G Raghunathan Regional Provident Fund Commissioner (Retired) 'Krishnendu' TC No.4/695 Kowdiar, Trivandrum
- C.V.Gopinathan Nair
 Enforcement Officer (Retired)
 Saroja Bhavan, Devaswom Lane
 Kesavadasapuram, Trivandrum

Applicants

(By Advocate Mr. CSG Nair)

versus

- Union of India represented by its Secretary Ministry of Labour New Delhi – 110 001
- The Central Board of Trustees
 Employees Provident Fund
 Represented by its Chairman, New Delhi 1
- The Central Provident Fund Commissioner
 New Delhi 66
- 4. The Regional Provident Fund Commissioner Pattom, Trivandrum 4 ...

Respondents

(By Advocate Mr.TPM Ibrahim Khan, SCGSC (R-1)
Advocate Mr.N.N.Sugunapalan, Senior with Mr.S.Sujin (R 2 – 4))

The application having been heard on 11.09.2009, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

When the case came up for admission today, counsel for applicants submitted that the applicants would be satisfied if a direction is given to the

respondents to dispose of the Annexures A-10 to A-12 representations which are pending before them. Without going into the merits of the case, we dispose of this OA with a direction to 2nd respondent to consider Annexures A-10 to A-12 representations and also take into account the grounds raised in the OA and dispose of the same within two months from the date of communication of a copy of this order.

OA is disposed of accordingly. No costs.
 Dated, the 11th September, 2009.

K.NOORJEHAN ADMINISTRATIVE MEMBER

Dr.K.B.S.RAJAN JUDICIAL MEMBER